

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

22-6-78

GOVERNMENT OF INDIA

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(DEPARTMENT OF REVENUE)

U.O. 2358 (P.No. 197/161/77-13(12) : In exercise of the powers conferred by clause (19) of sub-section (23) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies the Calcutta Province of Calcutta (Northern India) for the purposes of the said section for the year 1976-77.

Sd

(M. K. MISHRA)

SECRETARY TO THE GOVERNMENT OF INDIA

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THE DIRECTOR,
Government of India House,
Ring Road, New Delhi 110001.
(For the Secretary to the Government of India)

Copy to:-

1. Record by, Calcutta Province of Calcutta, 92, Bala-Bagh Chowdhury Road, Calcutta - 700019.
2. The Commissioner of Income-tax, West Bengal-7811, Calcutta with reference to his letter No. West/ 4920/CIT/2/162/73-74 dated 19.11.77.
3. All Commissioners of Income-tax.
4. Director of Inspection (IT)/(ITC)/(ITD)/(Inc.), New Delhi.
5. Director of O&A Services (Income-tax), 1st Floor, Block-C-22, 120, Ring Road, New Delhi (5 copies).
6. All Officers & Sections of I.O.D.O., New Delhi (10 copies)
7. Comptroller & Auditor General of India, New Delhi (20 copies)
8. Bulletin Section of Dept. of Inc. (ITC), New Delhi (5 copies).
9. Director of Training, IIT (Direct 2 No.), St. St. College, Lucknow (5 copies).
10. Joint Secy., Ministry of Law, Justice and Company Aff. (Deptt. of Legal Aff.), New Delhi.

Sd

(M. K. MISHRA)

SECRETARY TO THE GOVERNMENT OF INDIA